

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
M/S PAVNI (MP) SOLAR PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S PAVNI (MP) SOLAR PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19 <sup>th</sup> July, 2021
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40106DL2021FTC38385
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office address:</b> 3393, 3rd Floor, Ranjet Nagar South Patel Nagar, Near Siddarth Hotel, Delhi - 110008
6.	Insolvency commencement date in respect of corporate debtor	03.12.2024 (Copy of order received on 05.12.2024)
7.	Estimated date of closure of insolvency resolution process	19.05.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Jindal <b>IBBI Regd. No.:</b> IBBI/IPA-001/IP-P-02649/2021-2022/14048
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>IRP's Address:</b> 52/24, Ramjas Road, Karol Bagh, New Delhi- 110005 <b>Email Id:</b> <a href="mailto:jindalrahul60@gmail.com">jindalrahul60@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	6772/2, Dev Nagar, Karol bagh, New Delhi- 110005 <b>Email Id:</b> <a href="mailto:cirp.pavnisolar@gmail.com">cirp.pavnisolar@gmail.com</a>
11.	Last date for submission of claims	19.12.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (b) Not applicable.

**Notice is hereby given that the National Company Law Tribunal, Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of M/s PAVNI (MP) SOLAR PRIVATE LIMITED on 03.12.2024 (Order received on 05.12.2024).**

The creditors of M/s PAVNI (MP) SOLAR PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **19.12.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Not applicable.**

Submission of false or misleading proofs of claim shall attract penalties.

  


**Mr. Rahul Jindal**

Interim Resolution Professional

IP Reg. No.: IBBI/IPA-001/IP-P-02649/2021-2022/14048

AFA valid upto 30.06.2025

**Date: 06.12.2024**

**Place: Mumbai**

NOTICE OF LOSS OF SHARE CERTIFICATES
Notice is hereby given that the following share certificate(s) issued by LARSEN & TOUBRO LTD. ("the Company") are stated to have been lost or misplaced and the registered shareholder(s) applied for issue of duplicate share certificate(s).

Table with columns: FOLIO NO., REGISTERED SHARE HOLDER(S), CERT NO., DIST FROM, DIST TO, EQUITY SHARES. Includes entries for AMETA SINGH, SANJAY MADHAV KULKARNI, and MADHAV V. KULKARNI.

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her claim with all supporting documents with the Company or KTN Technologies Ltd. Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032.

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(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S PAVNI (MP) SOLAR PRIVATE LIMITED

Table with columns: RELEVANT PARTICULARS, Name of Corporate Debtor, Date of Incorporation, etc.

1. Name of Corporate Debtor: M/S PAVNI (MP) SOLAR PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor: 30th July, 2021

3. Address of Corporate Debtor: 6772/2, Deo Nagar, Kolar Bypass, New Delhi-110005

4. Corporate Identity Number of Corporate Debtor: U40106DL2021FTC38385

5. Address of the Registered Office of Corporate Debtor: Registered office address: 3393, 3rd Floor, Rajnet Nagar South Patel Nagar, Near Siddarth Hotel, Delhi-110008

6. Insolvency Commencement Date in respect of Corporate Debtor: 03.12.2024 (Copy of order received on 05.12.2024)

7. Estimated date of closure of Insolvency Resolution Process: 19.05.2025

8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional: Mr. Rahul Jindal, IBI Regd. No. 1891/2019

9. Address and E-mail of the Interim Resolution Professional, as registered with the Board: Mr. Rahul Jindal, Email ID: rjindal@ibipr.com

10. Address and E-mail to be used for correspondence with the Interim Resolution Professional: 6772/2, Deo Nagar, Kolar Bypass, New Delhi-110005

11. Last date for submission of claims: 19.12.2024

12. Classes of creditors, if any, under clause (b) of section 23(1) of the Insolvency and Bankruptcy Code, 2016: Not applicable

13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three relevant for each class): Not applicable

14. (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Relevant Forms are available at: https://ibipr.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal, Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of M/s PAVNI (MP) SOLAR PRIVATE LIMITED on 03.12.2024 (Order received on 05.12.2024).

The creditors of M/s PAVNI (MP) SOLAR PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19.12.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.

Not applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date: 06.12.2024
Place: Mumbai

SPG GLOBAL DISTRIBUTION PRIVATE LIMITED - In Liquidation

Liquidator's office: 5203, DLF CITY PHASE -4, Gurgaon, Haryana, 122002.
Date & Time of E-Auction: Monday, 6th January, 2025 from 10 am to 3:30 pm

Notice is hereby given to the public at the large for inviting bids for Sale of M/S SPG GLOBAL DISTRIBUTION PRIVATE LIMITED - In Liquidation having its registered office at B-363,364 & 365, Nehru Ground, NIT, Faridabad, Haryana, India, 121001 by the Liquidator appointed by the Hon'ble NCLT, Chandigarh dated 07.08.2023 on "As is where is basis", "As is what is basis", "Whatever there is basis", and "No recourse basis".

Table with columns: Sr No, Nature of Business/Asset and Description, Reserve Price (in ₹), EMD (in ₹), Incremental Bid Value (in ₹)

1. Mr. Manoj Kumar, 2. Ms. Meera Devi
Sale of Corporate Debtor as a Going Concern
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 12:30 P.M.

1. Mr. Gurtej Singh, 2. Ms. Sandhya Daryal
Sale of Assets in parcels (In case no bids received for Auction under Sr. No. A)
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 03:30 P.M.

1. Mr. Yashu Patel, 2. Ms. Neeru Jyoti
Sale of Assets in parcels (In case no bids received for Auction under Sr. No. A)
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 03:30 P.M.

1. Mr. Manoj Kumar, 2. Ms. Meera Devi
Sale of Corporate Debtor as a Going Concern
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 12:30 P.M.

1. Mr. Gurtej Singh, 2. Ms. Sandhya Daryal
Sale of Assets in parcels (In case no bids received for Auction under Sr. No. A)
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 03:30 P.M.

1. Mr. Yashu Patel, 2. Ms. Neeru Jyoti
Sale of Assets in parcels (In case no bids received for Auction under Sr. No. A)
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 03:30 P.M.

1. Mr. Manoj Kumar, 2. Ms. Meera Devi
Sale of Corporate Debtor as a Going Concern
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 12:30 P.M.

1. Mr. Gurtej Singh, 2. Ms. Sandhya Daryal
Sale of Assets in parcels (In case no bids received for Auction under Sr. No. A)
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 03:30 P.M.

1. Mr. Yashu Patel, 2. Ms. Neeru Jyoti
Sale of Assets in parcels (In case no bids received for Auction under Sr. No. A)
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 03:30 P.M.

1. Mr. Manoj Kumar, 2. Ms. Meera Devi
Sale of Corporate Debtor as a Going Concern
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 12:30 P.M.

1. Mr. Gurtej Singh, 2. Ms. Sandhya Daryal
Sale of Assets in parcels (In case no bids received for Auction under Sr. No. A)
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 03:30 P.M.

1. Mr. Yashu Patel, 2. Ms. Neeru Jyoti
Sale of Assets in parcels (In case no bids received for Auction under Sr. No. A)
Date and Time of Auction: Monday, 6th January 2025 at 10:00 A.M. to 03:30 P.M.

Stressed Asset Management Branch Chandigarh
SCO 137-138, Madhya Marg, Sector 8C, Chandigarh-160008
Phone : 0172-2721096. Email Id : ubin0578711@unionbankofindia.bank

Ref. No. SAM/CHD/8(6)/2024-25 Date: 02-12-2024

Borrowers: 1. M/s Mahabir Techno Limited, Regd. Address :- Village Umri, Thanesar, Kurukshetra on GT Road, Adjacent to Transport Nagar.

2. Mr. Om Prakash Khurana S/o Sh. Bhagwan Dass ( Director), Address : a. House No. 433, Sector 13, Kurukshetra. Address: b. House No. 480, Sector 13, Kurukshetra.

3. Mr. Rakesh Khurana S/o Sh. Om Prakash Khurana ( Director) (Since deceased through legal heirs), Address : a. House No. 433, Sector 13, Kurukshetra. Address: b. House No. 480, Sector 13, Kurukshetra.

4. Mrs. Rama Khurana (Director), Address : a. House No. 433, Sector 13, Kurukshetra. Address: b. House No. 480, Sector 13, Kurukshetra.

Sir/Madam, SUBJECT: SALE OF PROPERTY BELONGING TO MR. OM PRAKASH KHURANA IN THE A/C OF M/S MAHABIR TECHNO LIMITED, FOR REALIZATION OF AMOUNT DUE TO BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Union Bank of India, the secured creditor, caused a demand notice dated 03-08-2015 through its Authorised Officer under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, calling upon you to pay the dues within the time stipulated therein. Since you failed to comply with the said notice within the period stipulated, the Authorized Officer, has taken possession of the movable and immovable secured assets under Section 13(4) of the Act read with Rule 6 and Rule 8 of Security Interest (Enforcement) Rules, 2002 on 19-10-2015.

Even after taking possession of the secured assets, you have not paid the amount due to Bank. As such, it has become necessary to sell the below mentioned property by holding public e-auction after 30 days from the date of receipt of this notice through online mode.

The date and time of e-auction along with the reserve price of the property and the details of the service provider, in which the e-auction to be conducted, shall be informed to you separately.

Therefore, if you pay the amount due to the bank along with subsequent interests, costs, charges and expenses incurred by the Bank before the date of publication of sale notice, no further action shall be taken for sale of the property and you can redeem your property as stipulated in section 13 (8) of the Act.

SCHEDULE OF THE PROPERTY
House No. 433, Sector 13, Urban Estate, Kurukshetra, Haryana measuring 420 Sq. Meter i.e. 502.32 Sq. Yards vide Sale Deed No. 1449/1 dated 09-07-1992 in the name of Sh. Om Prakash Khurana. Bounded As: East: House No. 434, West: House No. 432, North: House No. 400 South: Road. Security Interest ID : 40009078020. Asset ID 20009062542.

Yours faithfully
Authorized Officer
FOR UNION BANK OF INDIA

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))
Sale of Immovable property mortgaged to IFL Home Finance Limited (Formerly known as India Infiniti Housing Finance Ltd.) (IFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-II, Gurgaon-122015 (Haryana) and Branch Office at "SCO 32, 2nd FLOOR, PAL PLAZA, B BLOCK, RAJNEET AVENUE, AMRITSAR, PUNJAB-143006, SCO 2907-2908, 2ND FLOOR, SEC 22C, CHANDIGARH-160022, Sapna Complex, Namdev Chowk, Opposite Bikaner Sweets, Bathinda - 151001, 96 Rajinder Nagar, Near Nehal Complex, Jalandhar-144001, "RFL, B-8/19/FIRST FLOOR, OPPOSITE NEHRU PARK, ABOVE ROHIT MEDICOS, PARTAP ROAD, MOGA-142001, IFL, Above Evergreen Energy Solutions, Bafra Station Road, Twp LIC Office, Sangrur, Punjab-148001, SCO No. 1, 1st Floor, opposite Upper Crochery, Near Chandigarh Sweets, Kharar Landran Road, Sector 127, Kharar, Punjab-140307, K C Complex Circular Road Vainik chowk near Bus Stand B-06/0476 Above Relax Show Room, Faridkot Punjab-151203 (Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IFL-HFL has taken the possession of the following properties pursuant to the notice issued under Section 13(2) of the Act in the following loan accounts mentioned in the annexed "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Table with columns: Borrower's/Co-Borrower's (Guarantor's) Name, Demand Notice Date and Amount, Description of the Immovable Property/Secured Asset, Date of Physical Possession, Reserve Price.

1. Mr. JASBIR SINGH, 2. Mrs. SOFIA KUMAR (Prospect No. I18274)
Rs. 6,91,729/- (Rupees Six Lakh Ninety One Thousand Eight Hundred Twenty Nine Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mrs. Anuradha Tripathi, 2. Mr. Sunil Kumar (Prospect No. 964598)
Rs. 7,37,500/- (Rupees Seven Lakh Thirty Seven Thousand Five Hundred Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mr. Manoj Kumar, 2. Ms. Dimple Singh, 3. Mr. Raj Kumar (Prospect No. I10151592)
Rs. 10,65,447/- (Rupees Ten Lakh Five Thousand Four Hundred Forty Seven Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mrs. Botender Kaur, 2. Mr. Sukhwant Singh (Prospect No. 976260)
Rs. 6,06,626/- (Rupees Six Lakh Six Hundred Twenty Six Only)
Rs. 25,00,000/- (Rupees Twenty Five Thousand Only)

1. Mr. Surinder Singh, 2. Mrs. Ranpreet Kaur, 3. Mr. Sandhu Daljit Singh, 4. Mr. Sandhu Daljit Singh (Prospect No. I10240986)
Rs. 23,85,677/- (Rupees Twenty Three Lakh Eighty Five Thousand Six Hundred Seventy Seven Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mr. Parit Singh, 2. Mrs. Kamal Kaur, 3. Mr. Kamal Kaur (Prospect No. I10267601)
Rs. 6,63,646/- (Rupees Six Lakh Sixty Three Thousand Six Hundred Forty Six Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mr. Manoj Kumar, 2. Ms. Meera Devi (Prospect No. I10230273)
Rs. 15,46,733/- (Rupees Fifteen Lakh Forty Three Thousand Seven Hundred Thirty Three Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mr. Gurtej Singh, 2. Ms. Sandhya Daryal (Prospect No. I10343123)
Rs. 9,08,113/- (Rupees Nine Lakh Eight Thousand One Hundred Thirteen Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mr. Yashu Patel, 2. Ms. Neeru Jyoti (Prospect No. 853997)
Rs. 8,32,236/- (Rupees Eight Lakh Thirty Two Thousand Two Hundred Thirty Six Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mrs. Manpreet Kaur, 2. Mr. Gurinder Singh, 3. Ms. Gurinder Singh, 4. Ms. Gurinder Singh (Prospect No. I10347212)
Rs. 5,94,785/- (Rupees Five Lakh Ninety Four Thousand Seven Hundred Eighty Five Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mr. Sunil KUMAR, 2. Mrs. ROSHNI (Prospect No. I10312878)
Rs. 21,17,655/- (Rupees Twenty One Lakh Seventeen Thousand Six Hundred Fifty Five Only)
Rs. 25,00,000/- (Rupees Twenty Five Thousand Only)

1. Mr. Jaspreet Singh, 2. Mrs. Harinder Kaur, 3. Ms. Jaspreet Kaur, 4. Ms. Jaspreet Kaur (Prospect No. I10343011)
Rs. 13,01,383/- (Rupees Thirteen Lakh One Thousand Three Hundred and Eighty Three Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mr. Pappu Kumar, 2. Mrs. Ranjita Devi, 3. Ms. Mital Mishra (Prospect No. I10540758)
Rs. 14,78,703/- (Rupees Fourteen Lakh Seventy Eight Thousand Seven Hundred and Three Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mr. SAHIL KUMAR, 2. Mrs. SAROJ BA (Prospect No. I10322995)
Rs. 14,38,248/- (Rupees Fourteen Lakh Thirty Eight Thousand Two Hundred and Forty Eight Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mr. Joga Industries, 2. Mrs. Jyoti Industries (Prospect No. I10284223)
Rs. 24,50,196/- (Rupees Twenty Four Lakh Fifty Thousand One Hundred Ninety Six Only)
Rs. 25,00,000/- (Rupees Twenty Five Thousand Only)

1. Mr. Manpreet Kaur, 2. Mrs. Gurinder Singh, 3. Ms. Gurinder Singh, 4. Ms. Gurinder Singh (Prospect No. I10347212)
Rs. 5,94,785/- (Rupees Five Lakh Ninety Four Thousand Seven Hundred Eighty Five Only)
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Rs. 25,00,000/- (Rupees Twenty Five Thousand Only)

Public Notice For E-Auction For Sale of Immovable Properties

Sale of Immovable property mortgaged to IFL Home Finance Limited (Formerly known as India Infiniti Housing Finance Ltd.) (IFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-II, Gurgaon-122015 (Haryana) and Branch Office at "SCO 32, 2nd FLOOR, PAL PLAZA, B BLOCK, RAJNEET AVENUE, AMRITSAR, PUNJAB-143006, SCO 2907-2908, 2ND FLOOR, SEC 22C, CHANDIGARH-160022, Sapna Complex, Namdev Chowk, Opposite Bikaner Sweets, Bathinda - 151001, 96 Rajinder Nagar, Near Nehal Complex, Jalandhar-144001, "RFL, B-8/19/FIRST FLOOR, OPPOSITE NEHRU PARK, ABOVE ROHIT MEDICOS, PARTAP ROAD, MOGA-142001, IFL, Above Evergreen Energy Solutions, Bafra Station Road, Twp LIC Office, Sangrur, Punjab-148001, SCO No. 1, 1st Floor, opposite Upper Crochery, Near Chandigarh Sweets, Kharar Landran Road, Sector 127, Kharar, Punjab-140307, K C Complex Circular Road Vainik chowk near Bus Stand B-06/0476 Above Relax Show Room, Faridkot Punjab-151203 (Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IFL-HFL has taken the possession of the following properties pursuant to the notice issued under Section 13(2) of the Act in the following loan accounts mentioned in the annexed "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Table with columns: Borrower's/Co-Borrower's (Guarantor's) Name, Demand Notice Date and Amount, Description of the Immovable Property/Secured Asset, Date of Physical Possession, Reserve Price.

1. Mrs. Manjit Kaur, 2. Mrs. Parvinder Kaur, 3. Mrs. Manjit Kaur (Prospect No. I10311444)
Rs. 11,78,823/- (Rupees Eleven Lakh Seventy Eight Thousand Eight Hundred and Twenty Three Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mr. Ashok Kumar, 2. Mrs. Harinder Kaur, 3. Ms. Bhag Parkash, 4. Ms. Harinder Kaur (Prospect No. I10522102)
Rs. 20,54,021/- (Rupees Twenty Lakh Fifty Four Thousand Two Hundred and Twenty One Only)
Rs. 25,00,000/- (Rupees Twenty Five Thousand Only)

1. Mrs. Shobha Rani, 2. Mr. Yaman Chandra (Prospect No. I10357666)
Rs. 19,69,842.00/- (Rupees Nineteen Lakh Sixty Eight Thousand Nine Hundred and Forty Two Only)
Rs. 25,00,000/- (Rupees Twenty Five Thousand Only)

1. Mr. Tahmid Ahmed Ansari, 2. Mrs. Abida Khatun, 3. Tahmid Works (Prospect No. I10254358)
Rs. 11,85,445/- (Rupees Eleven Lakh Eighty Five Thousand Four Hundred and Forty Five Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

1. Mr. Vishal Kumar, 2. Mrs. Monika, 3. Vishal Plumber Works (Prospect No. I10323306)
Rs. 13,09,492/- (Rupees Thirteen Lakh Nine Thousand Four Hundred and Ninety Two Only)
Rs. 20,00,000/- (Rupees Twenty Thousand Only)

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